COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 23 OF 2015 & IA NOS. 47 OF 2015 & 161 OF 2016, APPEAL NO. 24 OF 2015, APPEAL NO. 25 OF 2015, APPEAL NO. 26 OF 2015 AND APPEAL NO. 296 OF 2014 & IA NOS. 460 & 461 OF 2014

Dated: 20th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 23 OF 2015 & IA NOS. 47 OF 2015 & 161 OF 2016, APPEAL NO. 24 OF 2015, APPEAL NO. 25 OF 2015 AND APPEAL NO. 26 OF 2015

In the matter of:

M/s Indian Cements Ltd. ... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

For C. Gunaranjan

Counsel for the Respondent(s) : Mr. K.V. Mohan

Mr. K.V. Balakrishnan for R-1

Mr. D. Bharathi Reddy for R-2

APPEAL NO. 296 OF 2014 & IA NOS. 460 & 461 OF 2014

In the matter of:

Essar Steel India Ltd. ... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Umapathy

Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. K.V. Mohan

Mr. K.V. Balakrishnan for R-1

<u>ORDER</u>

The learned counsel, Mr. K. Gopal Choudhary, appearing for the Appellant in Appeal Nos. 23 of 2015, 24 of 2015, 25 of 2015 and 26 of 2015, submitted that, in view of the judgment of the Supreme Court, it is to be seen that prayer sought in the instant Appeal,

survives consideration or not and, therefore, he requested that these matters may kindly be relisted on 18.01.2018.

Submissions made by Mr. K. Gopal Choudhary, learned counsel appearing for the

Appellant, at supra, placed on record.

Further, learned counsel, Mr. G. Umapathy, appearing for the Appellant in Appeal

No. 296 of 2014, submitted that there is an insolvency proceeding admitted against the

Appellant by National Company Law Tribunal, Ahmedabad Bench in CP No.

(I.B)39/7/NCLT/AHM/2017 and CP No. (I.B)40/7/NCLT/AHM/2017. Therefore, he

submitted that the instant Appeal may be kept in abeyance till the final outcome of the Order

dated 02.08.2017 passed by National Company Law Tribunal, Ahmedabad Bench in

proceedings, being CP No. (I.B)39/7/NCLT/AHM/2017 and CP No. (I.B)40/7/NCLT/

AHM/2017.

Further, he sought permission to file the copy of Common Order dated 2.8.2017

passed in CP No. (I.B)39/7/NCLT/AHM/2017 and CP No. (I.B)40/7/NCLT/AHM/2017 by

National Company Law Tribunal, Ahmedabad Bench.

The submission made by Mr. G. Umapathy, learned counsel appearing for the

Appellant in Appeal No. 296 of 2014, at supra, placed on record.

Mr. G. Umapathy, learned counsel appearing for the Appellant in Appeal No. 296 of

2014 is permitted to file the copy of the Common Order dated 2.8.2017 passed in CP No.

(I.B)39/7/NCLT/AHM/2017 and CP No. (I.B)40/7/NCLT/ AHM/2017 by National Company

Law Tribunal, Ahmedabad Bench in the Registry of this Tribunal as requested.

As agreed by the learned counsel appearing for the parties, re-list these matters for

hearing on 18.01.2018,

(S.D. Dubey)
Technical Member

ss/vt

(Justice N.K. Patil) Judicial Member